

INCOME TAX APPELLATE TRIBUNAL (SENIOR PERSONAL ASSISTANTS) RECRUITMENT RULES, 1990

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INCOME TAX APPELLATE TRIBUNAL (SENIOR PERSONAL ASSISTANTS) RECRUITMENT RULES, 1990

G.S.R. 561, dated 22nd May 19901 .- In exercise of the powers conferred by the proviso to Art. 309 of the Constitution, and in supersession of the Income-Tax Appellate Tribunal (Personal Assistants) Recruitment Rules, 1986, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the posts of Senior Personal Assistants in the Income-Tax Appellate Tribunal, namely:-

1. Short title and commencement :-

(1) These rules may be called the Income-tax Appellate Tribunal (Senior Personal Assistants) Recruitment Rules, 1990.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number, classification and scale of pay :-

The number of the said posts, its classification and the scale of pay attached thereto, shall be as specified in Columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, other qualifications etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in Columns 5

to 14 of the said Schedule.

4. Disqualification :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living, or

(b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to any of the said post : Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government, is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided that the Central Government may, if satisfied that men and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

Name of post.	Number of post.	Classification.	Scale of pay.	Whether selection post or non-selection post.
1	2	3	4	5
Senior Personal Assistant.	103* (1990)	General Central Service, Group 'B' (Gazetted) Ministerial.	Rs. 2000-60-2300-EB-75-3200/-.	Not applicable.
	* Subject to variation dependent on work load.			

